



2026:AHC:29768

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 1943 of 2026

Veer Pal Singh

.....Petitioner(s)

Versus

State Of U.P. And 4 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Abhishek Kumar Srivastava
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Abhishek Kumar Srivastava, learned counsel for the writ petitioner and Sri Manish Kumar, learned Standing Counsel for the State.
2. The grievance of the writ petitioner is that he is working as Head Constable in U.P. Police since 01.08.1989. The case of the writ petitioner is that he was initially appointed as Constable and promoted as Head Constable and now, he seeks promotion on the post of Sub-Inspector.
3. Learned Standing Counsel on the other hand submits that the claim of the writ petitioner needs adjudication at the first instance by Respondent no.3.
4. Considering the submissions so made across the Bar, the writ petition stands **disposed of** directing the writ petitioner to prefer a comprehensive representation along with self attested copy of the writ petition and the certified copy of the order before Respondent no.3, who on the said motion shall proceed to consider the claim of the writ petitioner strictly in accordance with law within a period of two months, from the date of production of certified copy of the order bearing in mind the suitability and eligibility.

February 11, 2026

N.S.Rathour

(Vikas Budhwar,J.)